

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CA.No. 17 of 2018

In

CP (IB) No. 97/7/HDB/2017

In the matter of

Quinn Logistics India Private Limited
2nd Floor, SVSKL Mansion
H.No.3-6-369/A/18
Street No.1, Himayat Nagar
Hyderabad – 500029

...Applicant /
Financial Creditor

Versus

Mack Soft Tech Private Limited
Q City, 6th Floor, Block-A
Sy.No. 109,110 & 111/2
Nanakramguda Village
SerilingampallyMandal
Hyderabad
Telangana – 500032

....Corporate Debtor

Date of order: 31.01.2018

Coram:

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

Hon'ble Shri RavikumarDuraismy, Member (Technical)

Counsels / parties present:

For the Applicant:

Shri Arun Kathpalia, Senior
Advocate along with Shri
Jayant Mehta, Ms
Shivambika Sinha, Shri
Ramu, Ms. Ankita Sinha,
Advocates

For the Corporate Debtor:

Shri Amit Sibal, Senior
Advocate along with Ms.
Ferida Chopra Satarawala
and Shri Pervinder, Advocate.



For the IRP: Shri Joran Diwan, Advocate
and Shri Sundaresh Bhat,
IRP

Per: Rajeswara Rao Vittanala, Member (Judicial)

ORDER

1. The present Company Application bearing CA No. 17 of 2018 is filed by Quinn Logistics India Private Limited (Applicant / Financial Creditor) on behalf of Committee of Creditors (CoC), seeking to pass an order appointing Mr. Mohan Lal Jain, having Regd No. IBBI/IPA-002/IP-N00006/2016-17/10006 as the Resolution Professional of Mack Soft Tech Pvt. Limited (Corporate Debtor).
2. Heard Shri Arun Kathpalia, Learned Senior Counsel along with Shri Jayant Mehta, Ms. Shivambika Sinha, Shri Ramu and Ms. Ankita Sinha, Learned Counsels for the Quinn Logistics India Pvt. Limited (Applicant); Shri Amit Sibal, Learned Senior Counsel along with Amit Sibal, Ms. Ferida Chopra Satarawala and Shri Pervinder, Learned Counsels for the Mack Soft Tech Private Limited (Corporate Debtor); Shri Joran Diwan, Learned Counsel for IRP and Shri Sundaresh Bhat, Learned IRP.
3. The Tribunal, vide its order dated 16.01.2018 has passed an order by appointing Shri Mohan Lal Jain, as Resolution Professional of Macksoft Tech Private Limited (Corporate Debtor), subject to confirmation of IBBI. In pursuant to the above appointment, a communication bearing IBBI/ IP/REP/NCLT/HYD/2017/13H/263/115 dated 29th January, 2018 is received by the Registry from the



Insolvency and Bankruptcy Board of India (IBBI), intimating that in exercise of powers under Section 22(4) of Insolvency and Bankruptcy Code, 2016, accords confirmation to the name of Resolution Professional Mr. Mohan Lal Jain (IBBI/IPA-002/IP-N00005/2016-17/10006) in the matter of Quinn Logistics India Pvt. Ltd vs. Mack Soft Tech Pvt. Ltd.

4. Therefore, the Resolution Professional is confirmed and he is directed to take all the necessary action as Resolution Professional and try to expedite the matter in view of the time line stipulated by the IBC, 2016 and he is further directed to submit his report from time to time of the action taken by him, while discharging his functions as Resolution Professional.
5. In view of the facts stated above, Company Application bearing CA No.17 of 2018 in CP (IB) No. 97/7/HDB/2017 is closed. No order as to costs.



Sd/-
RAVIKUMAR DURAISAMY
MEMBER (TECHNICAL)

Sd/-
RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)

G. Anantha Kumar
For **Dy. Regr./Asst. Regr/Court Officer/**
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति
CERTIFIED TRUE COPY
केस संख्या *CA.No. 17 of 2018 In CP(IB) No. 97*
CASE NUMBER...
निर्णय का तारीख *7/11/2018*
DATE OF JUDGEMENT...
प्रति तैयार किया गया तारीख *2/2/2018*
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